

of the Central Zoo Authority, New Delhi, for the year 1995-96.

[Placed in Library, See No. LT. 1457/97]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Madras, for the year 1995-96, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Animal Welfare Board of India, Madras, for the year 1995-96.

[Placed in Library, See No. LT. 1458/97]

Notification under Border Security Force, 1968 etc.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : Sir, I beg to lay on the Table—

- (1) A copy of the Border Security Force Engineering set up (Group 'C' combatised, technical staff) Recruitment Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 553 in Gazette of India dated the 14th December, 1996, under sub-section (3) of section 141 of the Border Security Force Act, 1968.

[Placed in Library, See No. LT. 1459/97]

- (2) A copy of the Annual Assessment Report (Hindi and English versions) on the Programme and its implementation for accelerating the spread and development of Hindi and its progressive use for the various official purposes of the Union for the year 1995-96.

[Placed in Library, See No. LT. 1460/97]

- (3) A copy of the Delhi Municipal Corporation (Tax on Advertisements other than Advertisements published in Newspapers) Bye-laws, 1996 (Hindi and English versions) published in Notification No. E 13(125)/94-96/UD/10922 in Delhi Gazette dated the 15th July, 1996, under section 481A of the Delhi Municipal Corporation Act, 1957.

[Placed in Library, See No. LT. 1461/97]

13.36³/₄ hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Sixth Report

[Translation]

SHRI SHIV RAJ SINGH (Vidisha) : I beg to present the Sixth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

13.37 hrs.

STANDING COMMITTEE ON ENERGY

Fifth, Sixth, Seventh, Eighth and Ninth Reports

[English]

SHRI JAG MOHAN (New Delhi) : Sir, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Energy :

- (1) Fifth Report on Action Taken by the Government on the recommendations contained in their Thirty-Fifth Report (Tenth Lok Sabha) on "Rehabilitation Policy of Tehri Hydro Electric Project — A Case Study".
- (2) Sixth Report on Action Taken by the Government on the recommendations contained in their Thirty-Sixth Report (Tenth Lok Sabha) on "Fast Track Power Projects — An Evaluation".
- (3) Seventh Report on Action Taken by the Government on the recommendations contained in their Thirty-Fourth Report (Tenth Lok Sabha) on "Nuclear Power Programme — An Evaluation".
- (4) Eighth Report on Action Taken by the Government on the recommendations contained in their Thirty-Seventh Report (Tenth Lok Sabha) on "Problems of Rajasthan Atomic Power Stations".
- (5) Ninth Report on Action Taken by the Government on the recommendations contained in their Thirty-Eighth Report (Tenth Lok Sabha) on "Finalisation of Service Conditions and Absorption of Deputationists in Nuclear Power Corporation of India Ltd."

13.38 hrs.

The Lok Sabha then adjourned for Lunch till forty minutes past Fourteen of the Clock.

14.48 hrs.

The Lok Sabha re-assembled after Lunch at forty-eight minutes past Fourteen of the Clock.

(COL. RAO RAM SINGH *in the Chair*)

[English]

MR. CHAIRMAN : Now, Shri Ram Vilas Paswan, the hon. Minister of Railways, to present a statement showing

the Supplementary Demands for Grants in respect of the Railway Budget for 1996-97.

SHRI G.M. BANATWALLA (Ponnani) : Sir, I am only on a point of information. Yesterday, the hon. Speaker had said that he would give a ruling on the admissibility of the Motion of Shri Jaswant Singh under Rule 184. What happened to that ruling ? The question is not when that ruling comes. But then if we know of it, we can be present at that particular time also.

MR. CHAIRMAN : I will bring it to the notice of the hon. Speaker. I am not in the knowledge of it at present. But I will certainly bring the point to the notice of the hon. Speaker.

SHRI G.M. BANATWALLA : Thank you, Sir.

MR. CHAIRMAN : The hon. Speaker has sent a note saying that yesterday he announced that he would give a

ruling on the Motion of Shri Jaswant Singh under Rule 184. He has decided to give the ruling later.

SHRI MADHUKAR SARPOTDAR (Mumbai North-West): Sir, what about Matters Under Rule 377 ?

MR. CHAIRMAN : After the Railway Minister presented the Supplementary Demands for Grants, it will be taken up.

14.49³/₄ hrs.

*SUPPLEMENTARY DEMANDS FOR GRANTS—
(RAILWAYS), 1996-97

[Translation]

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : I beg to present a statement (Hindi and English Versions) showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1996-97.

Supplementary Demands for Grants (Railways) for 1996-97 submitted to the Vote of Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for Grants to be submitted to the Vote of the House (in Rs.)
1	2	3
1.	Railway Board	1,16,30,000
2.	Miscellaneous Expenditure (General)	3,45,39,000
3.	General Superintendence and Services on Railways	22,61,44,000
4.	Repairs & Maintenance of Permanent Way & Works	56,35,56,000
6.	Repairs & Maintenance of Carriages and Wagons	60,16,39,000
7.	Repairs & Maintenance of Plant and Equipment	27,95,89,000
8.	Operating Expenses — Rolling Stock & Equipment	79,68,35,000
11.	Staff Welfare & Amenities	8,66,97,000
13.	Provident Fund, Pension and other retirement benefits	135,54,68,000
16.	Assets — Acquisition, Construction and Replacement	
	Revenue	
	Other Expenditure	
	Capital	1,000
	Railway Funds	304,73,32,000
	Total	700,34,30,000

*Presented with the recommendation of the President.